

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 135 of 1999.

Wednesday this the 3rd day of February, 1999.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

K. Baby, W/o Maniyan,  
Ex. Casual Labourer,  
Southern Railway, Trivandrum  
Division, residing at:  
Kizhakkubhagam, Narayamuttam P.O.,  
Neyyattinkara, Trivandrum, .. Applicant

(By Advocate Shri T.C. Govindaswamy)

Vs.

1. Union of India represented by the  
the General Manager, Southern  
Railway, Headquarters Office,  
Park Town P.O., Madras-3.

2. The Senior Divisional Personnel  
Officer, Southern Railway,  
Trivandrum Division,  
Trivandrum-14. .. Respondents

(By Advocate Shri P.A. Mohammed)

The application having been heard on 3rd February 1999,  
the Tribunal on the same day delivered the following:

O R D E R

The applicant seeks to direct the respondents to  
include her name at the appropriate place in the list of  
casual labourers (Construction) and to grant her consequential  
benefits thereof.

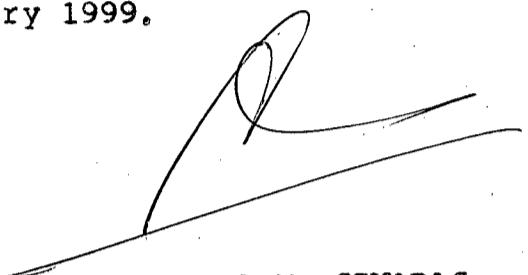
2. When the Original Application was taken up, the  
learned counsel appearing for the applicant submitted that  
it is suffice to direct the second respondent to dispose of  
A-4 representation within a reasonable time. The learned  
counsel appearing for the respondents submitted that there  
is no objection in adopting such a course.

3. Accordingly, the second respondent is directed to

consider and dispose of A-4 representation by a speaking order within three months from the date of receipt of a copy of this order.

4. Original Application is disposed of as above.  
No costs.

Dated this the 3rd February 1999.



A.M. SIVADAS  
JUDICIAL MEMBER

nv

LIST OF ANNEXURE

1. **Annexure A4: True copy of representation dated 20.7.98 submitted by the applicant to the second respondent.**

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